## MATTERS UNDER RULE 377

(i) REPORTED MISMANAGEMENT OF M/s. EASTERN MANAGEMENT AND MIN-ERALS AND C.M.I. Ltd., DOMCHANIH (BIHAR)

श्री रोतलाल प्रसाव धर्मा (कोडरमा ): ग्रध्यक्ष महोदय, मैं श्राप को श्रनुमति में नियम 377 के श्रंतर्गत श्रविलम्बनीय लोक महत्व के पश्न पर निम्नलिखित बन्तव्य दे रहा हं।

ब्रध्नक उत्पादन एवं व्यापार से संबंधित विशव के सब से बड़े कारखाने मेहसमं ईस्टर्न मैगनीज एडं मिनरूम तथा सी एम भाई लि॰ डोमर्लांट (बिहान्से प्रवन्धक की व्यवस्था निदेशकों के अपसी मतभेदों तथा कम्पनी पूजी को दूसरे दूसरे उद्योगों में लगा देने के कारण इस के 4 ब्रजार मजदरों का 175 से बरीब 48 लास्त्र रुपया बकाया हो गया है। श्रयमक कानुनों तथा कम्पनी कानून 1956 के रहते हुए भी विधिवत कार्रवाई नहीं की आ सकी है। मजदरों के भखों मरने की सूचना टेलिग्राम के द्वारा मिली है। स्थिति वद से बदतर होती जारही है। विधि मन्नी ने जाच करने के लिए मई. 78 तक श्रंतिम रिपोर्ट के श्राधार पर कारखाने का भ्रधिग्रहण करने के लिए कोई कारगर कार्रवाई करने की मुचना दी थी किन्त अभी तक अफसरो की टीम ने आंच नहीं की है। 5 मजदूरों के भृखों मरने की सूचना पुन. तार द्वारा मिली है। वहां स्रभःक के सिवा कोई उद्योग नही है। मतः विधि मंत्री द्ववं उद्योग मंत्री भविलम्ब कार्यवाई कर 4 हजार मजदरों की जान की रक्षा करें।

## (ii) Introduction of Anti-Defection Bill

SHRI HARI VISHNU KAMATH (Hoshangabad): May I, Sir, under Rule 377 mention the following matter of urgent public importance, namely the Anti-Defection Bill, and make statement thereon as under:

During the Budget Session of June-August last year, i.e. 1977. I had asked the Minister of Home Affairs, Shri Charan Singh, as to when the Anti-defection Bill will be introduced and he had replied saying that it would be brought forward as soon as certain discussions with Opposition Parties, which were then in progress, were over.

Further, in a booklet titled 'First 100 Days in Office of the New Government' published on 7-7-1977 and issued by the Ministry of Home Affairs, it had been stated on pages 8-9 thereof that "there can be no two opinions about the need to curb the problem of defections. The new Government, even as it assumed office, made known its firm resolve to enact the Anti-Defection Bill expeditiously. Government are keen to introduce the Bill in the current ssession of Parfliament. In pursuance of this commitment, broad outlines of the proposed legislation have been finalised by the Government and consultations are at present in progress with the leaders of the Opposition Parties".

More than nine months have elapsed since then, but the Anti-Defection Bill is not yet in sight and I wanted therefore-and I am sure the House too-would,-like to know whether the Bill would be introduced in this Session, which has only a few more days to go. If, however, it is not going to be introduced, the Government should take the House into confidence and tell us what the impediments in the way are and what are the reasons for the inordinate delay in bringing forward the Bill. It is hardly necessary to stress the point that the measure is a must—I repeat that the measure is a must-and it is absolutely necessary for the health and strength of our parliamentary democratic polity.

PROF. P. G. MAVALANKAR: (Gandhinagar): I starongly support this contention. (Interuptions)